

3
O.A. No.530/2011

ORDER DATED 15th OF SEPTEMBER, 2011

A. K. Mitra.....Applicant

Vrs.

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDICIAL.

Heard Sri U.K. Sahoo, Ld. Counsel for the applicant and Sri P.R.J. Dash, Ld. Addl. Standing Counsel for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following relief:-

“To direct the Respondents to for early payments of Traveling Allowances to place of settlement amounting to Rs.26,422/- within a specific time limit.”

3. It is the contention of the applicant that he had joined as Auditor on 07.05.1974 in the Office of Accountant General (A&E), Orissa, Bhubaneswar. After completion of 13 years as Auditor the applicant had been promoted to the post of Senior Accountant in the year 1987. On 08.09.2009 he took voluntary retirement. As per T.A. Rules the applicant is entitled to get his Traveling Allowance for shifting from his Serving place (Bhubaneswar) to the place of Settlement (Pondicherry), which amounts to Rs.26,422/- Accordingly, he had submitted a Bill in support of Traveling Expenses and allowance for final settlement on 18.08.2010 (Annexure-A/3). Since no action was taken, the applicant preferred a representation dated

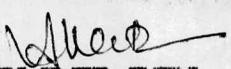
28.03.2011 vide Annexure-A/4 to Respondent No.2 which is pending till date.

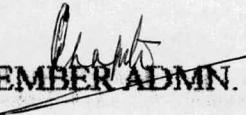
4. Sri Sahoo, Ld. Counsel for the applicant submits that it is understood that some amount has already been released in favour of the applicant during the pendency of his representation dated 28.03.2011 vide Annexure-A/4. In the circumstance, Sri Sahoo submits that at this stage, he will be satisfied if a direction is issued to Respondent No.2 to consider the representation dated 28.03.2011 vide Annexure-A/4 and dispose of the same with a reasoned/speaking order within a specific time frame.

5. Accordingly, as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.2 is directed to consider and dispose of the pending representation dated 28.03.2011 vide Annexure-A/4 and pass a speaking & reasoned order within a period of 30 days from the date of receipt of copy of this order under intimation to the applicant.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

7. Send copy of this order along with copy of the O.A. to Respondent No.2 for compliance. Free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER JUDL.


MEMBER ADMN.